

**Central Administrative Tribunal Lucknow Bench Lucknow
CCP No. 36/2008
In**

Original Application No.272/2007

This the 11th day of December, 2012

**Hon'ble Justice Sri Alok Kumar Singh, Member (J)
Hon'ble Sri S. P. Singh, Member (A)**

Rama Nand Rao, aged about 53 years S/o Sri Bipat R/o E. S-I-B/660.
Fase II Sector A, Sitapur Road Scheme Jankipuram, Lucknow.

Applicants

By Advocate: None.

Dr. M. V. Nair, Director National Research Laboratory for Conservation of
Cultural Property, NE/3 Aliganj Scheme, Lucknow.

Versus

Respondents

By Advocate Sri K. K. Shukla.

Order (Dictated in Open Court)

By Hon'ble Justice Alok Kumar Singh, Member (J)

List revised. Nobody is responding on behalf of the applicant.

2. On 18.9.2012, it has already been mentioned that the applicant has died as already mentioned in the detailed order dated 18.9.2012. The order in question is dated 16.7.2007 directing the respondent No. 2 to consider the representation of the applicant dated 27.7.2007 in accordance with rules. In compliance thereof, compliance affidavit dated 13.7.2007 sworn by Dr. M. V. Nair, the then Director, N.R.L.C., Lucknow has been filed. The pith and substance of the affidavit already mentioned in the above order dated 18.9.2012 is that the representation of the applicant has been disposed of. The mode of recruitment for the post in question JAO is transfer on deputation/promotion and composite method. Besides, a departmental Office Superintendent having three years regular service in the grade will also be considered along with outsiders. In compliance of direction of this Tribunal, and in accordance with the recruitment rules, the proposal for filling up of the post was sent to DAVP through proper channel for publishing in the Employment News. Accordingly, it was published and advertised in the Employment News 4-10 July 2009. In

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view of this, the applicant was informed by the respondents that now his case for appointment to the post in question will be considered in accordance with the recruitment rules. In our view, nothing remains now to be complied with.

4. In view of the above, therefore, this contempt petition is finally struck off in full and final satisfaction. Notices stands discharged.

S. P. Singh
11.12.12

(S. P. Singh)
Member (A)

Alok Kumar Singh
(Justice Alok Kumar Singh) 11.12.12
Member (J)

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